

ADMITTED
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ON.....ERNAKULAM BENCH

ORDER SHEET
C.O. II

ORIGINAL APPLICATION No. 171 of 2005

आवेदक (आवेदकों)
Applicant(s)

*P. Viswanathan
and 4 ors*

प्रत्यर्थी (प्रत्यर्थियों)
Respondent(s)

*CCO, Secretary, M/o Rlys. New Delhi
and 4 ors*

आवेदक (आवेदकों)
की ओर से अधिवक्ता
Advocate for
Applicant(s)

Mr. Shafik. M A

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता
Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : 6.3.05
Date of Presentation :

9.3.05

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पंजीकरण की तारीख : 7.3.05
Date of Registration :

(8) Mr. Shafik MA
Mr. P. Haridas (rep.)

विषय : DCRG
Subject :

Shri. P. Haridas takes notice on behalf of
the respondents.

तैनाती की तारीख : 9.3.05
Date of Posting :

Heard. The application is admitted.

Respondents shall file their reply statement
within four weeks with a copy to the applicant
who may file rejoinder, if any, within two weeks
thereafter.

List before RC for completion of pleadings on
20.4.05

AVH(VC)

RC

None for either side.

No reply filed yet.
Call on 17.06.2005.

20.04.2005

*Reply statement not filed.
13/4/05*

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

No sitting in RC on 17/6/05.
Renotified to 21/6/05.

16/6/05

RC

None for either side.

No reply filed yet. Call on 25.07.2005.

21.06.2005

Reply not filed
22/7/05

RC

None for either side.

No reply filed yet.
As a last chance call on 2.9.05.

25.7.05

no reply filed

RC

None for either side.
Though notice has been taken on 9.3.05 no reply has been filed till now. List before Bench for further direction on 6.9.2005.

2.9.05

Reply Statement not filed

26/9/05 Final order verified

6.9.05

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Mr. Shafik

Mr. Haridas

At the request of the counsel for respondents further two weeks' time is granted to file reply statement. Call on 28.9.05.

KVS(JM)
6.9.05

rv

28.9.05
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Mr. Shafik
Mr. Haridas

C-II

Counsel for respondents submits that the Hon'ble Supreme Court has decided the matter in identical matters and enlightened this Court the legal position and sought some time to produce a copy of the judgement. Let it be done. Post on 18.10.05.

KVS(JM)
28.9.05

rv

17.10.2005
(48)

KVS(JM)

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Mr. Shafik M.A
Mr. P. Haridas

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

vs

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2. ~~17/10/05~~ 17/10/05 Final Orders 2 Pages

①	①	09/3/05	3A
②	②	6/2/05	Reply
③	③	26/12	
④	④	20/12/05	MA
⑤	⑤	09/3/05	Vakalat
⑥	⑥	7/3	Security sheet
⑦	⑦	14/12/05	10/11
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